

CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCHCP/310/00126/2017inOA/310/00094/2015Dated Wednesday the 17th day of January Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

S.Palani,
S/o.Sedambaram,
No. 46/12, Kesavamudaliar Street,
Alappakkam,
Seenivasanagar Post,
Chennai 600063.

....Applicant

By Advocate M/s. R. Malaichamy

Vs

1.Shri. B.V.Sudhakar,
The Secretary,
Department of Posts,
Ministry of Communication & IT,
Dak Bhavan,
Sansad Marg,
New Delhi 110001.

2.Shri. Sampath,
The Chief Postmaster General,
Tamil Nadu Circle,
Anna Salai,
Chennai 600002.

3.Shri. Mohanarangam,
The Superintendent,
Railway Motor Service (RMS),
Chennai Sorting Division,
Chennai 600008.

4.Ms. Senthamarai,
Head Record Officer,
Chennai Sorting Division,
Chennai 600008.

....Respondents

By Advocate Mr. J. Vasu

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

The applicant has filed this CP alleging wilful disobedience by the respondents of the order dt. 31.03.2017 passed by this Tribunal in OA 94/2015. Notice was issued to the respondents.

2. Heard. Learned counsel on both sides would submit that the respondents have since passed an order dt. 20.11.2017 in compliance with the directions contained in the order of this Tribunal dt. 31.03.2017. However, it is submitted by the learned counsel for the applicant that the applicant was not satisfied with the rejection of his claim.
3. In view of the above submission, the charge of contempt is not made out. If the applicant has any grievance, he is at liberty to adopt an appropriate legal remedy.
4. Accordingly, CP is dismissed. Notices are discharged.